

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

STARRED QUESTION NO.108* TO BE ANSWERED ON: 06.02.2026

Shortfall in Supply of Fertilizers in Tamil Nadu

108*: DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether it is a fact that Tamil Nadu faced shortfalls in fertilizer supply during the 2025 Kharif and Rabi seasons, including a gap between urea requirement and allocation, if so, the details thereof;
- (b) the quantum of urea and other fertilizers allocated and supplied to Tamil Nadu during 2025 and the reasons for any shortfall against the assessed demand;
- (c) whether the Government is aware of seizure of spurious or sub-standard fertilizers reported in parts of Tamil Nadu, including delta districts, if so, the details thereof;
- (d) the steps taken by the Union Government to strengthen monitoring, quality control and enforcement against fake fertilizers; and
- (e) the measures proposed to ensure timely and adequate availability of fertilizers to farmers in the State of Tamil Nadu during forthcoming agricultural seasons?

ANSWER

THE MINISTER FOR CHEMICALS & FERTILIZERS

(SHRI JAGAT PRAKASH NADDA)

(a) to (e): A statement is laid on the table of the House.

STATEMENT REFERRED TO LOK SABHA STARRED QUESTION NO. 108* FOR 06.02.2026 REGARDING “SHORTFALL IN SUPPLY OF FERTILIZERS IN TAMIL NADU” TABLED BY DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN.

(a) & (b) The availability of fertilizers viz. Urea, DAP, MOP and NPKS has remained adequate in the State of Tamil Nadu during the Kharif 2025 and ongoing Rabi 2025-26 seasons. The information regarding requirement, availability, sales and closing stocks of these fertilizers in the State of Tamil Nadu during Kharif 2025 and ongoing Rabi 2025-26 is as under:

FERTILIZER POSITION FOR RABI 2025-26 (TILL 02/02/26)						
						FIG. IN LMT
S. No	Product	REQUIREMENT RABI 2025-26	PRO-RATA REQ. 01/10/25 TO 02/02/26	AVAILABILITY 01/10/25 TO 02/02/26	SALES 01/10/25 TO 02/02/26	CLOSING STCOK AS ON 02/02/26
1	UREA	6.50	4.97	6.06	4.77	1.29
2	DAP	1.55	1.26	1.89	1.25	0.64
3	MOP	1.80	1.38	1.27	0.80	0.47
4	NPKS	5.14	4.01	5.58	3.69	1.89
1. Primary Indicator of comfortable availability: Availability > Requirement						
2. Secondary Indicator of comfortable availability: Availability > Sales						

FERTILIZER POSITION FOR KHARIF 2025					
					FIG. IN LMT
S. No.	Product	REQUIREMENT	AVAILABILITY	SALES	CLOSING STOCK
1	UREA	4.37	6.07	5.06	1.01
2	DAP	1.40	2.01	1.29	0.72
3	MOP	0.80	1.34	0.96	0.38
4	NPKS	4.11	5.49	3.91	1.58
1. Primary Indicator of comfortable availability: Availability > Requirement					
2. Secondary Indicator of comfortable availability: Availability > Sales					

(c) & (d) In order to ensure availability of quality fertilizers, the Department of Agriculture and Farmers Welfare (DA&FW) is administering the Fertilizer (Inorganic, Organic or Mixed) Control Order (FCO),1985 under the Essential Commodities Act, 1955 respectively. FCO, 1985 strictly prohibits the manufacture/sale of fertilizer which are not of prescribed standards. Under FCO, State Governments are the enforcement authority empowered to take action against violation. It is the responsibility of the States to ensure quality fertilizers are available to farmers. Accordingly, State authorities take necessary action as per the Essential Commodities Act as the case may be. Any violation of the provision of the Fertilizer (Control) Order invokes both administrative action such as Cancellation & Suspension of Authorization letter and

Penal action under the Essential Commodities Act of punishment for a period of three months to seven years. The Government of India in coordination with the State Government is regularly monitoring the enforcement action taken by State Government against the cases of Black marketing, Hoarding, Sub-standard and Diversion on weekly basis. Since April 2025, 4,11,350 raids have been conducted with 15024 show cause notices issued, 6510 licenses suspended/cancelled and 783 FIRs registered against defaulters in the country. In case of Tamil Nadu, 20727 raids have been conducted with 165 show cause notices issued, 50 licenses suspended/cancelled and 5 FIRs registered against defaulters during the same time period.

Further, as informed by the State Government of Tamil Nadu, the information regarding seizure of spurious or sub-standard fertilizers reported from various parts of the State, including the delta districts, is as under:

Non-Delta Districts :

Sr. No.	Venue Inspected	Name of the defaulter	Qty of fertilizer seized (MT)	FIR No. & Date
1.	Tiialaivasal, Salem	1. Anguraj Raman 2. Prasanth 3. Balaji 4. Soundharajan	1 MT	216 19.06.2025
2.	Erode, C-Mettupalayam	Bhavani Bai Alias Ahmed Ali	1. Urea - 182.0 MT 2. Complex- 2.9 MT	48 15.02.2025
3.	Thoothukudi, Thozhirpettai	Not Known	Urea - 600 MT	38 20.01.2025

Delta Districts:

Sr. No.	Venue Inspected	Name of the defaulter	Qty of fertilizer seized (MT)	FIR No. & Date
1.	Tiruvarur, Kottur	1. Sakthivel 2. Chandhirasekar	DAP - 1.2 MT	243 19.11.2025
2.	Thanjavur, Kottai- Palli Agraharam, Vadakku	Anantharaj Alias Ananth	24.75 MT	253 26.06.2025
3.	Farm Agro Chemicals, Thanjavur,	Vasanth	Bio Stimulant - 36.11 MT	783 17.11.2025

(e) Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers across the States, including the State of Tamil Nadu:

- (i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.
- (ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.
- (iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).
- (iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.
- (v) However, the distribution of fertilizers within the State at district level is done by the concerned State government.
